GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 2751 TO BE ANSWERED ON 10.05.2016

2751. FUNCTIONING OF NGOs

SHRI ANTO ANTONY: SHRI RAM TAHAL CHOUDHARY: SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL: SHRI RAGHAV LAKHANPAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government conducts inspection of Non-Governmental Organisations (NGOs) working for the welfare of SCs, OBCs and vulnerable sections of the society;
- (b) if so, the details of such inspections conducted during each of the last three years and the current year along with the findings and outcome thereof;
- (c) the details of NGOs suspended/ blacklisted along with the reasons therefor, NGO and State-wise;
- (d) whether the Government has taken steps to recover the grants disbursed to such NGOs, if so, the details thereof and the amount recovered so far, NGO and State-wise; and
- (e) the steps being taken to ensure proper functioning of NGOs in the country?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a): Yes, Madam. The Ministry of Social Justice and Empowerment conducts inspections of NGOs assisted by the Ministry and working under various welfare schemes from time to time through State Governments and by officials from the Ministry.
- (b): The following inspections in respect of the Schemes of the Ministry were conducted during:

Year	Number of Inspections
2013-14	75
2014-15	933
2015-16	56
Total	1064

In most of the cases the working of the NGOs was found to be satisfactory. However, there were some cases where due to the violation of the guidelines of the schemes and shortcomings/irregularities etc. the NGOs were given Show Cause Notice and further Grants-in-Aid were stopped/suspended.

- (c) & (d): The details are given in Annexure.
- (e): To ensure proper functioning of NGOs and utilization of funds the steps taken are:
 - (i) Fresh/subsequent release of grants to implementing agencies during a year are made only on receipt of Utilization Certificates in respect of previous year's grants, which have become due.
 - (ii) The Schemes/programmes implemented through NGOs are also expected to be monitored by respective State Governments/UT Administrations.
 - (iii) The Ministry also sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to check proper utilization of funds by the implementing agencies for which it is sanctioned.
 - (iv) The Government has developed centralized on-line application software with the assistance of National Informatics Centre (NIC) on the website of the Ministry www.ngograntsje.gov.in. All applications by NGOs seeking Grant-in-aid (GIA) under the schemes of the Ministry are being invited through on-line process in the website to monitor the applications with effect from 1.4.2014 onwards.
 - (v) Inspections of NGOs by officers of the Ministry of Social Justice and Empowerment.

Referred to in reply to part © & (d) of Lok Sabha Unstarred Question No.2751 for answer on 10-05-2016 raised by Shri Anto Antony, Shri Ram Tahal Choudhary, Shrimati Bhavana Pundalikrao

Gawali Patil, and Shri Raghav Lakhanpal, MPs, regarding "Functioning of NGOs".

State-wise details of the Non-Governmental Organizations, working under the Schemes of Ministry of Social Justice and Empowerment and found violating the terms and norms of the schemes and funds sanction and were Blacklisted/Suspended.

Sl.	Name of	Name of NGO with	Reason and
D1.	State	Address	Rouson und
No.	State	Tiddi Oss	Action taken
1	Andhra	Sree Sarda Mahila	No permanent staff appointed by NGO. The
	Pradesh	Vignana Samithi, Running Old Age Home At Beside MRO Office, Officers Club Road, Bapatla, District – Guntur.	premises of Centre were not found fit for stay of old age people. The sanitation was poor. There were no stocks of food and eatables. Kitchen had no utensils. The explanation of the NGO in response to the Show Cause Notice issued to them was examined and was found not satisfactory. Hence, it was decided with the approval of the competent authority that no further grant-in-aid should be released to the NGO for the project and that the NGO be blacklisted.
2	Assam	Dholpur Rural Development, Karimganj working under the Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances. (ADIP).	Due to non-submission of relevant documents in respect of grant-in-aid released, the NGO has been blacklisted, after due process, by the authorities.
3	Delhi	Dr. Zakir Hussain Charitable Trust, 264/3, Gulmohar Avenue (Basement), Jamia Nagar, New Delhi- working under the Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances. (ADIP).	Due to non-submission of relevant documents in respect of grant-in-aid released, the NGO has been blacklisted, after due process, by the authorities.
4	Haryana	Amar Jhoti Foundation,	The Centre was inspected twice and Central

		Running Day Care at Lijwana, District Jind.	Inspection Team found lapses on the functioning of the project of Day Care Centre and did not recommend the grant for the said project. Hence it was decided to suspend grant-in-aid to them.
5	Karnataka	R. T. Nagar Educational Trust, Running Old Age Home, Soorappana halli, Kudur Hobli, Magadi Taluk, District- Ramnagar.	No inmates were found present in Old Age Home. The old age home was not hygienic and clean. The explanation of the NGO in response to the Show Cause Notice issued to them was examined and was found not satisfactory. Hence, it was decided with the approval of the competent authority that no further grant-in-aid should be released to the NGO for the project that the NGO be blacklisted.
6	Karnataka	Sri Sirdi Sai Baba Sikhshana Sounstana, Running Chetna Old Age Home At Village Bemalkheda, Tq. Humnabad, District-Bidar.	Building space was not adequate to accommodate the inmates. Organisation does not have the capacity for additional resource mobilization. Organisation is not maintaining the project wise records. Pay bill register and entries register donation/contributions, not found. 20 (8 female and 12 male) inmates found present at centre. However, 12 male were not old as required under the scheme which is meant for senior citizens only. Only 10 beds found present at centre. Nutrition support found inadequate. The explanation of the NGO in response to the Show Cause Notice issued to them was examined and was found not satisfactory. Hence, it was decided with the approval of the competent authority that no further grant-in-aid should be released to the NGO for the project that the NGO be blacklisted.
7	Karnataka	Hyderabad Karnataka Dalit Women's Education Society Running Old Age Home In District Gulbarga.	Building space was not adequate to accommodate the inmates. Documentation was not available at centres. Only 14 inmates and 07 beds found at centre. Nurition support was inadequate. The explanation of the NGO in response to the Show Cause Notice issued to them was examined and was found not satisfactory. Hence, it was decided with the approval of the competent authority that no further grant-in-aid should be released to the NGO for the project and that the NGO be

			blacklisted.
8	Madhya Pradesh	Shri Gopal Shikshan and Samaj Seva Samiti, working for welfare of OBCs at Srimati Sharda Devi Ka Makan, Ganesh Pura, Morena.	On the basis of complaints received regarding Fake Registration Certificate, Byelaws and Memorandum, inspections were carried out of NGOs, in 2013-14. Based on the Inspection report, it was decided with the approval of the competent authority that no further grant-in-aid should be released to the NGO for the project and that the NGO be blacklisted. Further the State Government of Madhya Pradesh has been issued letters for recovery of GIA.
9	Madhya Pradesh	Kamla Swasthya Evam Shisha Prasarak Samiti, working for welfare of OBCs at Behind TIT Complex, Opposite Jila Sehkari Karshi Evam Gramin Vikas Bank, Morena.	
10	Madhya Pradesh	Pawan Gramin Samaj Sewa Samiti, working for welfare of OBCs at JSS Building, Jiwai Jang, Morena.	
11	Odisha	Voluntary Institute for Rural Development (VIRD) AT/PO: Running Day Care Centre Hakimpada (Near College Chowk), Distt. Angul-759122, Regd. Office: At Titigaon, P.oAida-Via Athamallick, Distt. Angul.	The DCC was not found to be equipped with all essentials for use of the beneficiaries. Sufficient space was not available to accommodate 50 beneficiaries. No records/documents in respect of the DCC were found for checking/verification. There was no daily whole programme listed for DCC and NGO was not functioning as per norms of the Scheme. The explanation of the NGO in response to the Show Cause Notice issued to them was examined and was found not satisfactory. Hence, it was decided to suspend further grant-in-aid.
12	Odisha	Orissa Multipurpose Development Centre, Running Day Care Centre 9/22, MIG-II, BDA Colony, Chandrasekharpur, Bhubaneshwar.	Reported certain shortcomings/ irregularities in the functioning of the NGO and also the conditions incorporated in the Sanctioned Order were violated by the NGO. The explanation of the NGO in response to the Show Cause Notice issued to them was examined and was found not satisfactory. Hence, it was decided with the approval of the competent authority that no further grantin-aid should be released to the NGO for the

			project and that the NGO be blacklisted.
13	Uttar	Chitragupt Shikshan	Due to irregularities in utilization of grant-in-
	Pradesh	Sansthan, Varanasi	aid the NGO has been blacklisted, after due
		working under the	process, by the authorities.
		Scheme of Assistance to	
		Disabled Persons for	
		Purchase/Fitting of Aids	
		and Appliances. (ADIP).	